

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:2075
ANSWERED ON:10.03.2010
NARORA ATOMIC POWER PLANT
Balmiki Shri Kamlesh

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether the Government has promised to implement several welfare schemes for the benefit of several villagers whose land were acquired for construction of Narora Atomic Power Plants;
- (b) if so, the details thereof; and
- (c) the present status of these schemes including supply of electricity to these villages?

Answer

THE MINISTER OF STATE, INDEPENDENT CHARGE FOR SCIENCE & TECHNOLOGY AND EARTH SCIENCES, MINISTER OF STATE FOR PMO, PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND PARLIAMENTARY AFFAIRS(SHRI PRITHVIRAJ CHAVAN):

(a) to (c) The construction of Narora Atomic Power Project (NAPP 1&2) started in the year 1976 and the two units began commercial operation in the years 1991 and 1992 respectively. The land for the project was acquired in two phases in 1974 and 1987. In addition to implementation of the rehabilitation and resettlement package including compensation for land finalised then by the state government, the Nuclear Power Corporation of India Limited (NPCIL), as a part of its Corporate Social Responsibility, has been carrying out welfare activities in the villages in the vicinity of NAPS. These are essentially to supplement efforts of the state government and are focused in the areas of health, education and infrastructure. NPCIL, as a generating company, supplies its electricity generation to the grid. The actual supply to the users is done by distribution companies.